

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 24**  
**IA 3169/2019 In CP 2310/2019**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)   HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 05.04.2024**

**NAME OF THE PARTIES:      RUKMANI      RAM      TANWANI      V/s**  
**INDUSIND BANK LTD**

Section 59 of the Companies Act, 2013

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**ORDER**

**IA No. 3169/2019 -**

1. Counsel Vinay Chauhan a/w Arundhati korale i/b vis legis law practice for Petitioner.
2. Mr. Rohan Agrawal, Advocate appeared for the Respondent no. 1.
3. Mr. Siddharth Ranade, Advocate i/b Trilegal appeared for the Respondent no. 2.
4. Learned Counsel for the Respondent no. 1 informs that they have served additional affidavit to the Petitioners. However, they could not upload on the DMS portal because they have not been added a party Respondent.
5. Petitioners are directed to include them as party Respondent.
6. Respondent no. 2 i.e. Applicant in the application seeks liberty to place on record rejoinder. Liberty granted.
7. List this matter on **03.05.2024** for **hearing**.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**